

(c) if so, the gist of the demands made by the Association, Northern Zone; and

(d) the action taken by Government in this regard?

THE MINISTER OF RAILWAYS
(SHRI T. A. PAI): (a) Yes,

(b) At certain places on Northern Railway, the Commercial Clerks Association observed 'Protest Day' by wearing black badges. They also released small posters and sent telegrams to various authorities.

(c) and (d). Their main demand is that all medically incapacitated staff absorbed in the commercial categories should be assigned seniority from the date of joining the commercial categories and treated as new entrants, and that this procedure should have retrospective effect.

Such points are raised from time to time by recognised labour organisations and are settled through discussions in the meetings of the Negotiating Machinery and Joint Consultative Machinery at different levels.

**Corruption in Abu Road Railway Hospital
(Western Railway)**

212. SHRI DHARAMGAJ SINGH:
Will the Minister of RAILWAYS be pleased to state:

(a) whether the Action Committee of All India Railway Employees Confederation, Abu Road Branch of Western Railway, sent a telegram on the 15th June, 1972 and also a report to the Railway Minister, Chairman, Railway Board and the Divisional Superintendent, Western Railway, Ajmer, in regard to corruption in Abu Road Railway Hospital;

(b) whether a Joint Enquiry by the DPO/Ajmer, D.M.O., Ajmer and D.M.O., Dohad was conducted in this case on the 5th July, 1972 at Abu Road;

(c) if so, the nature of complaint lodged by the Action Committee and the complete report of the Joint enquiry; and

(d) the action taken by Government in this regard?

THE MINISTER OF RAILWAYS
(SHRI T. A. PAI): (a) Yes.

(b) Yes.

(c) and (d). It was alleged that Shri Chunni Lal, Batteryman, Signal Deptt, Western Railway, Ajmer Division died on 12-6-72 for want of proper medical aid. On enquiry it was found that it was not a case of neglect. The patient was admitted in the Health Unit, examined by more than one doctor and in the initial stages not considered to be suffering from a serious affliction. However, after observation, when the seriousness of the case became apparent he was referred to the Divisional Hospital equipped to deal with such cases. Regrettably the patient expired en route. Necessary corrective measures on the basis of the report are being taken.

**Recovery of under-charges from M/s.
Sharma Metal re-rolling Mills, Bhavnagar
(Western Railway)**

213. SHRI DHARAMGAJ SINGH:
Will the Minister of RAILWAYS be pleased to state:

(a) whether a sum of Rs. 10,984 has been worked out as undercharges by the Accounts Department, Ajmer on the consignments booked from Bharatpur to Bhavnagar of Western Railway, for the period from June 1970 to July, 1970;

(b) whether the Consignee M/s. Sharma Metal Re-rolling Mills, Bhavnagar has refused to pay the said undercharges to the Railways; and

(c) the steps taken by the Railway Administration to recover the undercharges from the party concerned?

THE MINISTER OF RAILWAYS
(SHRI T. A. PAI): (a) Yes.

(b) The party has disputed the undercharges.

(c) The Divisional Superintendent, Bhavnagar, is pressing the party to pay up the amount early.

**Facilities for Organisation to Trade Unions
of Railways**

214. SHRI DHARAMGAJ SINGH:
Will the Minister of RAILWAYS be pleased to state:

(a) whether Registered Trade Unions are denied the facilities of organisation which are guaranteed to them under Trade Union Act, Industrial Disputes Act and the Constitution of India;

(b) whether certain facilities are granted to certain Trade Unions on the Railways for their organisation; and

(c) if so, the names of such Unions and the details of the facilities granted to them on Railways and the reasons therefor?

THE MINISTER OF RAILWAYS
(SHRI T. A. PAI): (a) Nothing which is provided for in the two Acts and the Constitution is denied.

(b) and (c). Certain special facilities have been granted only to the recognised Unions. They are:—

1. Free passes and special casual leave for organisational work, organisational meetings and meetings with Rly. Administrations.

2. Provision of office accommodation, wherever possible, on payment of rent.

3. Provision of telephone in offices of the Unions/Federations, wherever possible, on payment basis.

4. Permission to hold meeting in Railway premises.

5. Collecting of trade union subscription near the place of work or near place of payment.

6. Accommodation for exhibiting notices.

7. Prior notice to Unions/Federations in case of transfer of their officials.

The recognised Unions which enjoy the above facilities are:—

I. Unions affiliated to National Federation of Indian Railwaymen.

1. Central Railway Mazdoor Sangh.

2. Eastern Railwaymen's Congress.

3. Uttariya Railway Mazdoor Union.

4. North Eastern Railway Employees Union (P.R.K.S.).

5. Northeast Frontier Railway Employees Union.

6. Southern Railway Employees Sangh.

7. South Central Railway Employees' Sangh.

8. South Eastern Railwaymen's Congress.

9. Western Railway Mazdoor Sangh.

II. Unions affiliated to All India Railwaymen's Federation.

1. National Railway Mazdoor Union.

2. Eastern Railwaymen's Union.

3. Northern Railwaymen's Union.

4. North Eastern Railway Mazdoor Union.

5. Northeast Frontier Railway Mazdoor Union.

6. Southern Railway Mazdoor Union.